

Central Administrative Tribunal
Principal Bench, New Delhi.



C.P. No.308/2005
In
O.A. No. 742/2004

New Delhi this the 3rd day of April, 2006.

Hon'ble Mr. Shanker Raju, Member (J)
Hon'ble Mrs. Chitra Chopra, Member (A)

Sh. A.P. Nagrath,
Son of Shri H.P. Rai Nagarath,
Aged about 64 years,
R/o-Block NO.5/1A,
Aravali View, Rail Vihar,
Sector-56, Gurgaon,
Last employed as Administrative
Member, Central Administrative Tribunal,
Additional Bench, Jodhpur.

..... Petitioner

(through Sh. Mahesh Pandey, proxy for Dr. Suman Bhardwaj, Advocate)

Versus

Shri A.M. Tiwari,
Secretary to the Government,
Ministry of Personnel,
Public Grievances and Pensions,
Department of Personnel and Training,
New Delhi.

.... Respondent

(through Sh. H.K. Gangwani, Advocate)

O R D E R (Oral)

Hon'ble Mr. Shanker Raju, Member (J)

Tribunal's directions dated 11.11.2004 have been complied with by issue of an order dated 23.01.2006. In this view of the matter, the present C.P. stands disposed of. Notice is discharged. However, liberty is accorded to the petitioner to assail this order in accordance with the law.

Chitra Chopra
(Chitra Chopra)

Member (A)

S. Raju
(Shanker Raju)
Member (J)

/v/v/